

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
AHMEDABAD BENCH
COURT I**

For clarification of

C.P. (CAA) No.26/NCLT/AHM/2021

Order under Section 230-232 of Companies Act, 2013

IN THE MATTER OF:

Kunjai Investments Private Limited
And
Voltamp Transformers Limited

....Applicants

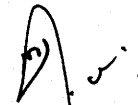
Order delivered on..02.07.2021

ORDER

This case was heard and reserved for the passing of the order. However, after going through the records, it is found that Directorates letter dated 31.03.2021 and Regional Director's letter dated 12.04.2021 are not available on record. Only reply dated 12.04.2021 filed by Transferee Company to RD is on record. These two letters are required. Hence, the matter is fixed for clarification on this aspect on 12.07.2021



**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**



**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**